

MINUTES OF MEETING NO. 15/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
15.11.2019

Meeting No. 15/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 15.11.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. For all the Manual cases, the concerned RA should check the composition fees paid by the applicant.

MEETING NUMBER: 15/80-ALC2/2019

MEETING DATE: 15.11.2019

1	Case No.: 8/9/80-ALC2/2019	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00133/AM20/	RLA File :04/24/040/00271/AM13/	Lic.No/Date:0410144145 13.03.2013	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

2	Case No.: 345/15/80- ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

3	Case No.: 70/15/80- ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

4	Case No.: 363/15/80- ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DHI is being sent to the firm. Case is deferred.			

5	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DHI is being sent to the firm. Case is deferred.			

6	Case No.:11/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00353/AM19/	RLA File :07/24/040/00004/AM17/	Lic.No/Date:0710109710 26.04.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore was requested on 07.05.2019 for the hard copy of application but it has not been received yet. Therefore, the Committee decided to request again from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

7	Case No.:24/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic.No/Date:0710109871 26.05.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

8	Case No.:12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

9	Case No.:386/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic.No/Date:0710110861 28.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

10	Case No.:402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm was called for Personal Hearing. The firm vide email dated 21.10.2019 has requested to call for personal hearing after 15 th of November. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			

11	Case No.:398/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic.No/Date:0710111555 08.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

12	Case No.:11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 15.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting comments. Case is deferred.			

	Case No.:4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred
13	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 17.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
14	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:132/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00474/AM19/	RLA File :07/24/040/00034/AM18/	Lic.No/Date:0710111628 19.05.2017	Deferred
15	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			
	Case No.:400/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00742/AM19/	RLA File :07/24/040/00394/AM17/	Lic.No/Date:0710111634 22.05.2017	Deferred
16	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

17	Case No.: 80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

18	Case No.: 18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

19	Case No.: 36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

20	Case No.: 26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

21	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

22	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

23	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

24	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

25	Case No.: 20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 04.09.2019 followed by a reminder on 14.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

26	Case No.: 392/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic.No/Date:0710112968 13.03.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

27	Case No.: 393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	Case No.: 118/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
29	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Rejected
30	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by reminders on 05.07.2019 & 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			
	Case No.: 6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PVT LTD	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
31	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:397/15/80- ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:15/80- ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
32	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DHI is being sent to the firm. Case is deferred.			

33	Case No.:45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take further necessary action as per the decision of NC.			

34	Case No.:128/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic.No/Date:0710113340 28.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

35	Case No.:129/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic.No/Date:0710113346 28.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

36	Case No.:130/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic.No/Date:0710113344 28.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

37	Case No.:131/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic.No/Date:0710113347 28.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

38	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and the representative of DHI informed that the firm's reply dated 17.10.2019 is deficient due to following reasons: 1. Raw weight & finished weight of item at Sl. No. 103 & 105 and 107 & 109 and 111 & 113 are same, though quantity of import in number is different. 2. To submit calculation for the requirement supported by dimensional engineering drawing for item No. 103 & 105 and 111 & 1133. 3. To submit calculation of item No. 198 & 101. 4. To submit AA No. of similar export product this has been ratified by the NC. The Committee decided to ask for clarification from the firm on the above mentioned deficiencies. Case is deferred.			

39	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 15.07.2019 followed by an ID reminder on 14.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

40	Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

41	Case No.:179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.				

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Case No.:182/15/80-ALC2/2018	Party Name: INJECTOPLAST PVT.LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:		
HQ File :01/80/050/00524/AM19/	RLA File :06/24/040/00023/AM19/	Lic.No/Date:0610038953 20.08.2018	Approved		
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) vide email dated 11.11.2019 as under:					
ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
87089900	HANDLE ASM-R/RL RR ASST	1	39081090	POLYAMIDE-66	1.05 Kgs/Kg content in the export product
		2	39081090	POLYAMIDE-66	1.05 Kgs/Kg content in the export product
		3	39081090	POLYAMIDE-66	1.05 Kgs/Kg content in the export product
		4	39021000	POLYPROPYLENE	1.05 Kgs/Kg content in the export product
		5	73181500	HEX FLANGE BOLT	As per GN-4
		6	39269000	DAMPER	As per GN-4
		7	32064990	COLOR CONCENTRATE	1.05 Kgs/Kg content in the export product
RA concerned may take further necessary action as per the decision of NC.					

43	Case No.: 34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

44	Case No.: 25/11/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. The Committee observed that the period of 90 days have got over. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

45	Case No.: 23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 23.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	Case No.: 28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, the representative of DHI requested to send all annexure of the application. Therefore, the Committee decided to forward all the annexure of application to DHI. Case is deferred.			

47	Case No.: 65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that firms reply sent to Consultant (Tech-3) on 31.10.2019. However, no comments have been received so far. Therefore, the Committee decided to wait for comments. RA concerned may take further necessary action as per the decision of NC.			

48	Case No.: 9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, the representative of DHI informed in the meeting that the firm's reply is not received by DHI. Therefore, the Committee decided to send again firm's reply to DHI for examination of the case. Case is deferred.			

49	Case No.: 200/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic.No/Date:0710113846 14.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

50	Case No.: 201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

51	Case No.: 22/11/80-	Party Name: CROWN	Meet No/Date:15/80-	Status:
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	ALC2/2018	CLOSURES PVT. LTD.	ALC2/2019 & 15.11.2019	
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case.			
	RA concerned may take further necessary action as per the decision of NC.			

	Case No.:57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
52	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm.			
	Case is deferred.			

	Case No.:82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
53	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019 followed by reminders on 25.09.2019 & 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application.			
	Case is deferred.			

	Case No.:243/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	Rejected
54	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad .			
	RA concerned may take further necessary action as per the decision of NC.			

55	Case No.:244/15/80-ALC2/2018	Party Name: AZAD	Meet No/Date:15/80-	Status:
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		ENGINEERING PRIVATE LIMITED	ALC2/2019 15.11.2019	
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . RA concerned may take further necessary action as per the decision of NC.			

	Case No.:245/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	Rejected
56	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . RA concerned may take further necessary action as per the decision of NC.			

	Case No.:246/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	Rejected
57	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . RA concerned may take further necessary action as per the decision of NC.			

	Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
58	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

59	Case No.:248/15/80-ALC2/2018	Party Name: AZAD	Meet No/Date:15/80-	Status:
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		ENGINEERING PRIVATE LIMITED	ALC2/2019 15.11.2019	
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
60	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:250/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	Rejected
61	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:251/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	Rejected
62	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
63	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:5/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Rejected
64	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Pune. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:6/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Rejected
65	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Pune. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
66	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by MSME is being sent to the firm. Case is deferred.			

	Case No.:265/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	Rejected
67	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	Rejected
68	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Pune. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:32/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	Rejected
69	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Pune. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:272/15/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	Rejected
70	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take further necessary action as per the decision of NC.			

71

Case No.:273/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:			
HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic.No/Date:3110067254 17.12.2018	Approved			
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by Consultant (Tech-3) as under :						
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	82077010	Solid Carbide Endmills - Grade GU20	1	82090090	Tungsten Carbide Rods - Grade GU20	1980 Kg
2	82077010	Solid Carbide Endmills - Grade GU15UF	2	82090090	Tungsten Carbide Rods - Grade GU15UF	742.50 Kg

RA concerned may take further necessary action as per the decision of NC.

72	Case No.:17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

73	Case No.:274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 04.09.2019 followed by an ID reminder on 14.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

74	Case No.: 275/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 03.06.2019 followed by a D.O. reminder on 07.11.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

75	Case No.: 279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firms reply has been received. Therefore, Committee decided to forward the reply to Consultant (Tech-1) for their comments. Case is deferred.			

76	Case No.: 280/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take further necessary action as per the decision of NC.			

77	Case No.: 281/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take further necessary action as per the decision of NC.			

78	Case No.: 40/11/80-ALC2/2019	Party Name: CONSITE ENGINEERING COMPANY LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00166/AM20/	RLA File :03/94/040/00835/AM19/	Lic.No/Date:0310826129 03.01.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U. O. No. P-47011/302/2019-TSW dated 15.11.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

79	Case No.: 293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was received by MeitY on 18.06.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

80	Case No.: 21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

81	Case No.: 298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 16.07.2019 followed by an ID reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

82	Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 30.07.2019 followed by an ID reminder on 14.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
83	Case No.: 25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
84	Case No.: 330/15/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
85	Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

86	Case No.: 29/1/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
87	Case No.: 38/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 08.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
88	Case No.: 41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.07.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
89	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019 followed by a reminder on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

90	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 16.05.2019 followed by reminders on 08.07.2019 & 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

91	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by ID reminders on 06.08.2019& 30.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

92	Case No.: 47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

93	Case No.: 7/2/80-ALC2/2019	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

94	Case No.:18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DHI is being sent to the firm. Case is deferred.			

95	Case No.:5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

96	Case No.:14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 18.10.2019 for examination of the case. However, Consultant (Tech-3) requested to send again the complete set of application. Hence, the Committee decided to forward the complete set of application to Consultant (Tech-3). Case is deferred.			

97	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 05.07.2019 followed by a reminder on 17.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

98	Case No.:4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

99	Case No.:5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that firm, in its reply dated 13.09.2019 (received on 20.09.2019) against the deficiency letter as raised by Consultant (Tech-3) , has requested to consider the said license on repeat basis of AA 0510407130 dt. 09.07.2018. However, Consultant (Tech 3) informed the Committee that the export products of both the cases are different. Hence, the Committee decided to again remind the firm to reply to the deficiency letter dated 06.08.2019. Case is deferred.			

100	Case No.:6/3/80-ALC2/2019	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 08.07.2019 followed by a reminder on 17.09.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

101	Case No.:8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, the firm vide letter dated 14.09.2019 informed that the Project Engineering & Detail Design is in progress and is expected to be complete by January 2020 and sought more time to respond. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

102	Case No.: 9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:15/80- ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 18.10.2019. However, the firm vide email dated 11.10.2019 requested for extension of time to reply of deficiency letter. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

103	Case No.: 8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:15/80- ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

104	Case No.: 10/5/80- ALC2/2019	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:15/80- ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 17.09.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

105	Case No.: 5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

106	Case No.: 6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

107	Case No.: 7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

108	Case No.: 1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 18.10.2019 for examination of the case. However, the representative of DPIIT again requested for the complete set of application. Therefore, the Committee decided to forward the complete set of application to DPIIT. Case is deferred.			

109	Case No.: 7/9/80-ALC2/2019	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00132/AM20/	RLA File :56/24/040/00039/AM19/	Lic.No/Date:5610005614 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

110	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DHI is being sent to the firm. Case is deferred.			

111	Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

112

Case No.:20/5/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:	
HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic.No/Date:3110067427 22.05.2019	Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of representative of DHI as under :				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139190	Parts of Oil Field Equipment - 4" Fluid End Body ,60" Long AW1977 (In Nos 20 And in K.G. 42180)	72222099	Fluid End Forging 60" LG AW109 (20 NOS)	Import quantity may be allowed with 65% wastage
RA concerned may take further necessary action as per the decision of NC.				

113	Case No.: 21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard a letter was sent to RA, Bangalore and the firm on 15.07.2019 followed by a reminder on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			
114	Case No.: 1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has been received from the firm and sent to Consultant (Tech.1) on 30.10.2019 for their comments. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			
115	Case No.: 2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm and in this regard a letter was sent to RA, Panipat and the firm on 08.08.2019 & 13.08.2019 respectively. However, only amendment sheet of export items was sent by the firm. Therefore, the Committee decided to request again RA, Panipat & the firm for submitting the complete set of application. Case is deferred.			
116	Case No.: 3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

117	Case No.: 4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

118	Case No.: 5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

119	Case No.: 6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

120	Case No.: 7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

121	Case No.: 8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

122	Case No.: 9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

123	Case No.: 10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard a letter was sent to RA, Pune and the firm on 08.08.2019 & 13.08.2019 respectively followed by a reminder on 11.11.2019. However, no information has been received so far. Therefore, the Committee decided to remind the firm & RA, Pune for submitting the complete set of application. Case is deferred.			

124	Case No.: 11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 04.09.2019 followed by a reminder on 11.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

125	Case No.:12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

126	Case No.:13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 12.07.2019 followed by a reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

127	Case No.:14/7/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic.No/Date:0710115123 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

128	Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vijayawada and in this regard a letter was sent to the firm & RA, Vijayawada on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.: 43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PVT LTD	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of Consultant (Tech-3) : 1. Catalogue of export product. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Use of export product. 4. Process of manufacture of items on which wastage is claimed. Case is deferred.			

130	Case No.: 1/9/80-ALC2/2019	Party Name: TOLIA INDUSTRIES	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 01.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

131	Case No.: 3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PVT LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	Case No.: 4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by Consultant (Tech-3) has not yet been sent to the firm. Therefore, the Committee directed to issue the deficiency letter to the firm immediately. Case is deferred.			

133	Case No.: 5/9/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

134	Case No.: 42/11/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

135	Case No.: 12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	Case No.: 41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	Case No.:13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter as raised by DPIIT is being sent to the firm. Case is deferred.			

138	Case No.:1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

139	Case No.:2/13/80-ALC2/2019	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

140	Case No.:3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:15/80-ALC2/2019 & 15.11.2019	Status:
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	Case No.:4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments. Case is deferred.			

142	Case No.:5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

143	Case No.:6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	Case No.:7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:15/80- ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

145	Case No.:8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
146	Case No.:9/13/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 01.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
147	Case No.:10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
148	Case No.:11/13/80-ALC2/2019	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

149	Case No.:1/15/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00209/AM20/	RLA File :56/24/040/00019/AM20/	Lic.No/Date:5610005713 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from concerned RA & the firm. Therefore, the Committee decided to request from concerned RA & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

150	Case No.:2/15/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:15/80-ALC2/2019 15.11.2019	Status:
	HQ File :01/80/050/00210/AM20/	RLA File :31/83/040/00099/AM20/	Lic.No/Date:3110067586 05.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 361

Case No. 36/21/80-ALC2/2016	NAVKAR FITTINGS & FORGINGS PVT. LTD.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00606/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.		
However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm’s representation was forwarded to MSME on 28.11.2018followed by an ID reminder on 17.09.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 362

Case No. 14/15/80-ALC2/2013	Automat Irrigation Pvt. Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00199/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014 as raised by C & PC.		
However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm’s representation was referred to MSME on 28.11.2018 followed by ID reminder on 24.09.2019 for expediting the comments. Therefore, the Committee decided to remind again MSME for expediting the comments.		
Case is deferred.		

Sl. No. 363

Case No. 50/2/80-ALC2/2016	S AND W JEWELLERY PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17		
RLA No.: 05/23/040/00125/AM16	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM & A-DCMSME dated 20.05.2016.		
However, the firm vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by MSME , i.e. “ <i>The complete statement of exports along with copies of shipping bills</i> ”, was sent to the firm on 30.11.2018 followed by a reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm’s reply.		
Case is deferred.		

Sl. No. 364

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.		
Based on the deliberations & as per advice of MSME, the Committee decided that Consultant (Tech -1) to look into the issue. Hence, the case was referred to Consultant (Tech -1) on 16.10.2019 for examination & comments. Consultant (Tech-1) informed that a similar case of the firm has already been referred to PLEXCOUNCIL and Department of C & PC. However, no information has been received yet. Hence, the Committee decided to send a reminder to PLEXCOUNCIL and C&PC.		
Case is deferred.		

Sl. No. 365

Case No. 2/10/80-ALC2/2014	Larsen & Toubro Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0310781699 dated 15.05.2014		
HQ. No.: 01/80/050/00198/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00038/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 30.08.2016 due to non-submission of reply of deficiency letter dated 22.02.2016.		
The Committee noted that the firm’s reply against deficiency letter dated 03.01.2019 was sent to DHI on 18.10.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 366

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00101/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 03.12.2018 followed by reminder on 17.09.2019, for examination of the case. However, in the meeting, the representative of DHI informed that the firm’s reply of deficiency letter dated 19.04.2017 is deficient & unclear. Therefore, the Committee decided to ask from the firm to furnish following information as per advice of representative of DHI: 1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 2. Utilization of import item at Sl. No. 11 in export item. Case is deferred.		

Sl. No. 367

Case No. 5/14/80-ALC2/2016	Injectoplast Pvt. Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 06/24/040/0015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME.		
However, the firm requested for re-fixation of ad-hoc norms. The Committee noted that the firm’s representation was forwarded to MSME on 15.01.2019 followed by reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 368

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No. P-47011/301/2019-TSW dated 15.11.2019: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantity of export item in meters also in addition to its weight. 6. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. 7. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights. Case is deferred.		

Sl. No. 369

Case No. 15/2/80-ALC2/2016	Deepeeka Exports Pvt. Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee noted that the firm’s reply against deficiency letter dated 15.01.2019 was sent to MSME on 21.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 370

Case No. 45/24/80-ALC2/2013	<u>Kelvion India Pvt. Ltd.</u>	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee noted that the firm’s reply of deficiency letter dated 21.10.2019 has been forwarded to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 371

Case No. 52/15/80-ALC2/2013	Sharma Pharmaceutical Pvt. Ltd.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. : 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 34/24/040/00131/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013.		
The Committee noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.07.2019 & subsequent reminder on 24.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 372

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 13/80-ALC2/2019 dtd. 23.10.19		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019 and 24.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 373

Case No. 59/6/80-ALC2/2016	L&T-MHPS BOILERS PVT. LTD.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0310804134 dated 25.04.2016		
HQ. No.: 01/80/050/00219/AM17		
RLA No.: 03/95/040/00792/AM16	Subject: Request for re-fixation of ad-hoc norms.	Rejected
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 13.09.2016 as per written comments of DHI vide U.O. No.3/62/2016-TSW (B) dated 04.08.2016. However the firm has requested to enhance the wastage of few of the import items. The Committee reconsidered the case and the representative of DHI recommended that import item at Sl. No. 9 may be allowed with 5% wastage taking cue from SION C-1647 and the decision for rest of the import items will remain unchanged as approved in Meeting No. 12/80 dated 13.09.2016. The Committee noted that for Sl. No. 9 of import, the Committee in its decision dated 13.09.16 had already ratified norms for the item as per the wastage given in SION C-1647. Therefore it was decided to maintain Status-Quo. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 374

Case No. 17/21/80-ALC2/2016	TRF LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0210206731 dated 03.06.2016		
HQ. No.: 01/80/050/00477/AM17		
RLA No.: 02/24/040/00041/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that there is no manufacturing activity involved. The Committee reconsidered the case and noted that the firm was called for personal hearing on 25.09.2019, 23.10.2019 & 15.11.2019 to explain the case before Norms Committee as per advice of DPIIT. However, nobody appeared for personal hearing on behalf of the firm. Hence, the Committee decided to give last opportunity to the firm for personal hearing to explain the case before Norms Committee. Case is deferred.		

Sl. No. 375

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 11.07.2019 followed by reminder on 24.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 376

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/24/040/00003/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for Personal Hearing .		
In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue.		
Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.		
The Committee noted that the case was referred to PLEXCOUNCIL & Deptt. of C & PC on 18.10.2019 & 05.11.2019 respectively. However, no information has been received yet. Therefore, the Committee decided to remind PLEXCOUNCIL & Deptt. of C & PC for expediting their comments.		
Case is deferred.		

Sl. No. 377

Case No. 26/80-ALC2/2015	M/s GRAPHITE INDIA LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. 0310795507 Dated:23.04.2015		
HQ. No.: 01/80/050/00215/AM16	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 03/94/040/00006/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 26/80 dated 29.03.2016 due to non submission of reply of deficiency letter dated 20.01.2016 as raised by DIPP.		
However, the firm vide their representation dated 29.09.2019 furnished requisite information and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/312/2019-TSW dated 13.11.2019. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 378

Case No. : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 15/80 dated 15.11.2019		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00182/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2017dated 10.10.2017due to non submission of reply of deficiency raised by DPIIT.		
However, the firm furnished the reply vide their letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee noted that the deficiency letter as raised by DPIIT is being sent to the firm..		
Case is deferred.		

Sl. No. 379

Case No. : 24/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 15/80 dated 15.11.2019		
Lic. No. /date: 0410159425 dated 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00154/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80-ALC2/2016dated 08.06.2015due to non submission of reply to the deficiency (raised by DHI).		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm’s representation was sent to DHI on 21.08.2019 for examination of the case. The representative of DHI again requested for the complete set of firm’s representation. Therefore, the Committee decided to forward the complete set of firm’s representation to DHI. Case is deferred.		

Sl. No. 380

Case No. : 24/19/80-ALC2/2014	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016dated 07.06.2016as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm’s representation was referred to DPIIT on 24.09.2019 for examination of the case. The representative of DPIIT again requested for the complete set of firm’s representation. Therefore, the Committee decided to forward the complete set of firm’s representation to DPIIT. Case is deferred.		

Sl. No. 381

Case No. : No.:9/12/80-ALC2/2017	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.3/80-ALC2/2016 dated 09.05.2018as per recommendation of DHI, DIPP and MSME present in the meeting.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee noted that the deficiency letter as raised by Consultant (Tech-3) is being sent to the firm.		
Case is deferred.		

Sl. No. 382

Case No. : 16/8/80-ALC2/2018	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00207/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 4/80-ALC2/2019 dated 22.05.2018 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee noted that the deficiency letter as raised by Consultant (Tech-3) is being sent to the firm.		
Case is deferred.		

Sl. No. 383

Case No. 28/19/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510391512 dated 09.10.2014		
HQ. No.: 01/80/050/00462/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00277/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017.		
However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee noted that the deficiency letter as raised by DHI is being sent to the firm.		
Case is deferred.		

Sl. No. 384

Case No. 72/27/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:		
M. No.: 15/80-ALC2/2019 dated 15.11.2019				
Lic. No.: 0510393194 Date: 13.02.2015				
HQ. No.: 01/80/050/00697/AM15	Subject: Request for fixation of ad-hoc norms	Approved		
RLA No.: 05/24/040/00547/AM15				
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency raised by DHI vide UO No.3 (85)/15-TSW (B) dated 06.11.2015.				
However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms on the recommendation of the representative of DHI as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84109000	Francis Runner Gr. 2	84109000	Runner Crown (1No), Runner band (1 No), Blade Machined (17 Nos) Material ASTM A 743 CA6NM	Import may be allowed with net wastage of 30%

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 385

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00523/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.		
However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee noted that the deficiency letter as raised by Consultant (Tech-1) is being sent to the firm. Case is deferred.		

Sl. No. 386

Case No. 14/3/80-ALC2/2017	BGR ENERGY SYSTEMS LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0410162877 dated 09.03.2017		
HQ. No.: 01/80/050/00014/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00215/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2017 dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide U. O. No.:12/36/2017-TSW/160 dated 16/05/2017.		
However, the firm furnished the reply with a request to fix the ad-hoc norms. The Committee noted that the firm's representation was sent to DPIIT on 29.07.2019 followed by reminder on 23.09.2019, for examination of the case. The representative of DPIIT again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to DPIIT.		
Case is deferred.		

Sl. No. 387

Case No. : 25/21/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00528/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018.		
The firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to DHI on 24.09.2019 followed by a reminder on 14.11.2019. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 388

Case No. : 34/20/80-ALC2/2017	L&T-MHPS BOILERS PVT LTD	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0310818379 Date: 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 03/95/040/00677/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2017 dated 21.03.2018 as per DHI written recommendation.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms for import items at Sl. No. 1 to 4 on repeat basis as approved for AA No. 0310760909 dated 06.12.2013 on the recommendation of the representative of DHI as under: 1. Quantity of import item at Sl. No. 1 may be allowed with 4% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed with 4% wastage. 3. Quantity of import item at Sl. No. 3 may be allowed with 3.5% wastage. 4. Quantity of import item at Sl. No. 4 may be allowed with 4% wastage. 5. Quantity of import item at Sl. No. 7 may be allowed as per GN-4 (Net to net in Number & weight terms).		
Note: The decision for rest of the import items will remain unchanged as approved in meeting No. 20/80-ALC2/2017 dated 21.03.2018.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 389

Case No.: 39/5/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/01041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the case has not yet been referred to DHI as decided in the meeting No. 13/80 dated 23.10.2019. Therefore, the Committee directed to refer the case to DHI for examination immediately.		
Case is deferred.		

Sl. No. 390

Case No.: 7/11/80-ALC2/2015	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0310796416 Date: 04.06.2015		
HQ. No.: 01/80/050/00214/AM16/	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00086/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 9/80-ALC2/2016 dated 02.08.2016 as per the written comments of DHI vide U. O. No.: 3 (174)/15-TSW (B) dated 19.07.2016.		
However, the firm has requested for re-fixation of ad-hoc norms The Committee reconsidered the case and noted the case has not yet been referred to DHI as decided in the meeting No. 13/80 dated 23.10.2019. Therefore, the Committee directed to refer the case to DHI for examination immediately.		
Case is deferred.		

Sl. No. 391

Case No.: 13/16/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 15/80-ALC2/2019 dated 15.11.2019		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00052/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2018dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation was referred to DHI on 09.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 392

M. No.: 15/80 dated 15.11.2019	Astha Corporation Pvt. Ltd.	Status:
HQ File No: 01/80/162/003/AM20/DES1		
	Subject: Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Deferred
Decision: The Committee considered the case as per agenda and noted that the representation received from O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts. The firm had requested for fixation of norms. The Committee noted that the case was referred to MSME for examination on 27.08.2019 followed by reminder on 08.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 393

Case No.: 4/5/80-ALC2/2017	MICRON INSTRUMENTS PVT. LTD.	Status:
M. No.: 15/80 dated 15.11.2019		
L. No.: 0510402041 dated 23.03.2017		
HQ File No: 01/80/050/00065/AM18/ RLA File No: 05/24/040/00643/AM17/	Subject: Request for revision of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was approved in meeting No. 14/80 dated 10.10.2017 as per the recommendation of the representation of DIPP letter no. 12/71/2017-TSW/62 dated 10.10.2017. The firm vide their letter dated 24.06.2019 has requested to revise the norms as per actual recovery and allow import quantity as 3987 kgs instead of 2791.8 kgs. The Committee noted that the case has been referred to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 394

Case No.: 21/5/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 15/80 dated 15.11.2019		
Licence No.: 0510406253 dated 27.04.2018		
HQ File No: 01/80/050/00070/AM19/ RLA File No: 05/24/040/00040/AM19/	Subject: Request for revision of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 01/80 dated 03.04.2019 on the recommendation of DPIIT vide their U. No. P -47011/381/2018-TSW dated 18.02.2019. The firm vide letter dated 12.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510405087 dated 26.12.2017 in meeting No. 19/80 dated 28.02.2018. The Committee noted that the case has been referred to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 395

Case No. : 16/12/80-ALC2/2018	MICRON INSTRUMENTS PVT. LTD.	Status :
M. No.: 15/80 dated 15.11.2019		
Licence No.: 0510408225 Date: 25.10.2018		
HQ File No: 01/80/050/00289/AM19/ RLA File No: 05/24/040/00398/AM19/	Subject: Request for revision of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 14/80 dated 20.02.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 08.02.2019. The firm vide their letter dated 12.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510405087 dated 26.12.2017 in meeting 19/80 dated 18.02.2018. The Committee noted that the case has been referred to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 396

Case Number : 20/5/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 15/80 dated 15.11.2019		
Licence No.: 0510406252 Date: 27.04.2018	Subject: Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00069/AM19/		
RLA File No: 05/24/040/00042/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 1/80 dated 03.04.2019 on the recommendation of DPIIT vide their U.O. No. P -47011/379/2018-TSW dated 20.02.2019.		
The firm vide their letter dated 15.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510398272 dated 22.04.2016 in meeting No. 19/80 dated 18.02.2018. The Committee noted that the case has been referred to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 397

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 15/80 dated 15.11.2019		
Licence No.: 0410141886 Date: 19.12.2012	Subject: Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00526/AM13/		
RLA File No: 04/24/040/00188/AM13/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per comments of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.		
The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as “SET”. Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of “NO” is same as that they have declared to DGFT earlier. Now they have requested to revise the Unit of Measurement (UoM). The Committee reconsidered the case and decided to refer the case to DHI for examination of the case. Case is deferred.		

Sl. No. 398

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 15/80 dated 15.11.2019		
Licence No.: 0410112044 dated.02.03.2011	Subject: Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00819/AM10/		
RA.F.No.04/24/040/00290/AM10		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.		
The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as “SET”. Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of “NO” is same as that they have declared to DGFT earlier. Now they have requested to revise Unit of Measurement (UoM). The Committee reconsidered the case and decided to refer the case to DHI for examination of the case.		
Case is deferred.		

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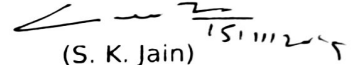
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उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Consite Engineering Company Ltd. -AA No.0310826129 dated 03.01.2019
Reference: - DGFT ID No. 01/80/050/00166/AM20/DES-I/1535 Dated: 23.10.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Quantity of import items at Sl.No.1 to 5 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/302/2019-TSW dated 15.11.2019

File No.P-47011/312/2019-TSW

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15/12/2019

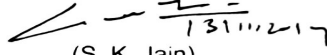
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Graphite India Ltd.- AA No.0310795507 dated 23.04.2015
Reference: - DGFT ID No. 01/80/050/00215/AM16/DES-I dated 01.11.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export items at Sl.No. 1 to 4 may be specified as 15200Kgs, 950Kgs, 950 Kgs. and 480 Kgs respectively.
2. Quantity of import item at Sl.No. 1 may be allowed as 39Nos (28380.3Kgs).

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/312/2019-TSW dated 13.11.2019